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MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 21st July, 1971.

NOTIFICATION
(Income-tax)

No. 225 (F.No.404/86/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri I.C. Shukla who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 96 (F.No.404/86/71-ITCC) dated 24.3.71 shall come into force with immediate effect.



(S. K. IALL)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
NEW DELHI.

No. 225 (F.No.404/86/71-ITCC):

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